

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

Original Application No 793/2023

In the matter of:

Original Application No. 793/2023 "News Item Titled Appearing In Hindustan Dated 07.12.2023". "गंगा-यमुना पर भारी पड़ रहे आस्था के फूल पॉलिथीन में भरकर पुलों से डाल रहे 25 किलो ग्राम पॉलिथीन रोज"

NDOH:- 03.07.2024

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Filed by

DPCC

New Delhi

Dated: 27.06.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO 793 / 2023**

In the matter of:

"News Item Titled Appearing In Hindustan Dated 07.12.2023". " गंगा-यमुना पर भारी पड़ रहे आस्था के फूल पॉलिथीन में भरकर पुलों से डाल रहे 25 किलो ग्राम पॉलिथीन रोज"

**RESPONSE / STATUS REPORT OF DELHI POLLUTION CONTROL
COMMITTEE (DPCC) WITH RESPECT TO ORDER DATED 18.03.2024.**

1. That this Hon'ble Tribunal has taken up the above referred matter suo-moto on 15.01.2024 based on the news item in Hindustan dated 07.12.2023 regarding throwing of flower and garlands offered in puja in polythene bags in the Ghats of river Yamuna and Ganga (referred news item mentions that 25 kilograms of Polythene is thrown daily in Triveni at Prayagraj, Uttar Pradesh), which is polluting the rivers and ordered as follows :

" 4. In the circumstances of the case, we deem it proper to implead the following as respondents:-

- (1). Member Secretary, Delhi Pollution Control Committee (DPCC)*
- (2). Member Secretary, Uttar Pradesh Pollution Control Board (UPPCB)*
- (3). Chairman, National Mission for Clean Ganga (NMCG)*

5. Let notice be issued to the above respondents for filing their response/report atleast one week before the next date of hearing by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

6. List on 18.03.2024.

7. A copy of this order, along with a copy of the OA, be forwarded to Member Secretary, DPCC, Member Secretary, UPPCB and Chairman, NMCG by e-mail for compliance."

2. That in compliance of Order dated 15.01.2024 of this Tribunal in the said matter, DPCC filed its Response / Status Report on 15.03.2024. The Hon'ble Tribunal vide its Order dated 18.03.2024 directed DPCC to file a fresh proper response confining to the issue involved in the Original Application.
3. Hon'ble Tribunal vide Judgment dated 13.01.2015 in Original Applications No. 6 of 2012 and 300 of 2013 in the matter of Manoj Mishra Vs. Union of India and Ors. has given various directions including following in respect of throwing of pooja material into river Yamuna :

“ Para 94 (vi).....

(d) We hereby prohibit any person from throwing pooja material or any other material like, food-grain, oil, etc into River Yamuna, except on the designated site. Any person who is found disobeying this direction shall be liable to pay compensation of Rs. 5,000/- on the 'Polluter Pays' Principle. At the same time, we direct the concerned authorities, particularly, the Irrigation Department and concerned Corporations or authorities to build special Ghats on the banks of River Yamuna, where people could offer or immerse such materials, which shall then be duly collected by the concerned authorities for immediate and proper disposal in a scientific manner. It shall be ensured that no such material is permitted to join the main stream of the river at any point. In this regard they may take such steps, as may be technically advised, including, providing of screens and barricades.....”

4. That it is evident from the aforementioned Judgment of Hon'ble Tribunal dated 13.01.2015 that there is prohibition on throwing of pooja material or any other material like, food-grain, oil, etc into River Yamuna. Concerned Authorities in Delhi viz. Delhi Development Authority (DDA), Municipal Corporation of Delhi (MCD), Irrigation and Flood Control Department (I&FCD) and Bridge Maintaining Agencies [Public Works Department (PWD)/CPWD, NHAI, Northern Railway] etc. are responsible for taking necessary action against the violators for

prevention of throwing of pooja material or any other material like, food-grain, oil, etc into River Yamuna in Delhi.

5. That DPCC has issued Directions under section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974, as amended to date, on 29.08.2022 for the effective implementation of guidelines for immersion of idols on the festive occasions of Ganeshotsav and Durga Pooja etc. in accordance with the revised guidelines of CPCB of May, 2020. Said directions issued by DPCC on 29.08.2022 includes following :

- A. Directions for Idol Makers / Sellers of Idols / Persons making Idols in-situ
- B. Directions for General Public/Resident Welfare Associations/Pooja Samiti,etc.
- C. Directions for Local Bodies / Authorities

Vide said directions, District Magistrates have been directed to enforce the NMCG directive regarding idol immersion. No idol immersion shall be allowed in river Yamuna and any other water bodies, except in designated places identified by local bodies / authorities. Violators shall be liable to pay Rs. 50,000/- as Environmental Compensation which shall be deposited to DPCC.

Copy of the Directions under section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 issued by DPCC on 29.08.2022 is at Annexure -1.

6. That High Level Committee (HLC) has been constituted by the Hon'ble National Green Tribunal vide order dated 09.01.2023 in OA. No. 21/2023 in the matter of Ashwani Yadav Vs. Govt. of NCT of Delhi [now being dealt in O.A. No. 06 of 2012 in the matter of "Nizamuddin West Association Vs. Union of India and Ors".] with Chief Secretary, Delhi as Convener and Secretaries / HODs of various Ministries / Departments of Govt. of India / Delhi as members.
7. That High Level Committee has prepared Department wise detailed Action Plan for Rejuvenation of River Yamuna including Nodal Officer for each project after its first meeting on 20.01.2023 and submitted to Hon'ble Tribunal on 31.01.2023.

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Copy of the said Action Plan was submitted to Secretary, Ministry of Jal Shakti, DG NMCG and other concerned Departments for necessary action. An order dated 27.01.2023 was also issued by Chief Secretary, Delhi. Copy of the said order dated 27.01.2023 was also sent to concerned departments for necessary action and also submitted to Hon'ble Tribunal on 31.01.2023. Second, Third, Fourth, Fifth, Sixth, Seventh, Eighth and Ninth Meetings of the HLC were held on 14.02.2023, 14.03.2023, 21.04.2023, 09.06.2023, 10.08.2023, 10.10.2023, 10.01.2024 and 20.02.2024 respectively.

The progress of various projects and action points mentioned in the said Action Plan were reviewed by the HLC in the said meetings. Status Reports were also filed in the aforementioned matter before the Hon'ble Green Tribunal on 31.01.2023, 05.07.2023, 16.10.2023, 21.12.2023 and 12.02.2024.

8. That issue related to Prevention of Dumping of Waste from the Bridges across River Yamuna was discussed in 5th, 6th & 7th Meeting of High Level Committee held on 09.06.2023, 10.08.2023 & 10.10.2023 respectively. Decisions were taken in the said Meetings for Prevention of Dumping of Waste from the Bridges across River Yamuna including following:

(i) All the Bridge Maintaining Agencies which are maintaining their Bridges across river Yamuna in Delhi –

a. To ensure providing Wire Mesh/ Wire Net to prevent throwing of Pooja Material etc into river Yamuna and if the Wire Mesh/ Wire Net is broken/damaged then replace / repair the same by June, 2023.

b. To keep Receptacles in form of Bins for storing Pooja Materials etc at the Bridges at suitable distances (at least at the Entry, Middle & Exit). Bridges shall be kept clean and it shall be ensured that there is no deposition of waste on the places other than the designated Bins.

c. MCD will ensure proper collection & disposal of Pooja Materials and other waste collected from such Receptacles / Bins regularly on daily basis.

d. Put signage (Sign Boards) on the Bridges across river Yamuna mentioning that " Person (s) found throwing / dumping pooja material etc. into River Yamuna shall be imposed penalty (Environmental Compensation) of Rs 5000/-

as per the Judgment dated 13.01.2015 of Hon'ble National Green in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors.

(ii) DTTDC/PWD will ensure removal of Debris beneath the Signature Bridge over Yamuna within 15 days, as well as the provisioning of wire mesh/ net in the bridge.

(iii) All the concerned Departments /Agencies [Bridge Maintaining Agencies (PWD/CPWD, NHAI, Northern Railway, etc), Revenue Department, DDA, MCD, DPCC etc.] shall take necessary action for imposition of penalty (Environmental Compensation) of Rs 5000/- per violation against the violators as per the Judgement dated 13.01 .2015 of Hon'ble National Green Tribunal in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors.

(iv). NHAI and PWD to ensure compliances on these issue of bridges i.e. Nizamuddin road Bridge and DND Flyway Road Bridge, as per their maintenance responsibilities.

(V). PWD & other Bridge Maintaining Agencies to take urgent necessary action for repair of damaged / missing wire meshes over their bridges on river.

Copy of the Minutes of 5th , 6th & 7th Meeting of High Level Committee have already been submitted to Hon'ble Tribunal vide Response/ Status Report filed on 15.03.2024.

9. That following Directions under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 were issued by DPCC on 10.04.2024 to all concerned Departments:

- I. All the Bridge Maintaining Agencies shall ensure providing Wire Mesh/ Wire Net on their Bridges to prevent throwing of Pooja Material etc into river Yamuna and if the Wire Mesh/ Wire Net is broken/ damaged then replace / repair the same urgently.
- II. Municipal Corporation of Delhi to keep receptacles in form of Bins for storing Pooja Materials etc at the Bridges at suitable distances (at least at the Entry, Middle & Exit). Bridges shall be kept clean and it shall be ensured that there is no deposition of waste on the places other than the designated Bins.

MCD to also ensure proper collection & disposal of Pooja Materials and other waste collected from such Receptacles / Bins regularly on daily basis.

- III. Delhi Development Authority to keep receptacles in form of Bins for storing Pooja Materials etc. at the Banks/ Yamuna Flood Plains at suitable locations and ensure its disposal through MCD on daily basis.
- IV. All the Bridge Maintaining Agencies shall put signage (Sign Boards) on the Bridges across river Yamuna mentioning that" Person (s) found throwing / dumping pooja material etc. into River Yamuna shall be imposed penalty (Environmental Compensation) of Rs 5000/- as per the Judgment dated 13.01.2015 of Hon'ble National Green in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors.
- V. All the concerned Departments /Agencies [Bridge Maintaining Agencies (PWD/CPWD, NHAI, Northern Railway, etc), Revenue Department, DDA, MCD etc.] shall take necessary action for imposition of penalty (Environmental Compensation) of Rs 5000/- per violation against the violators as per the Judgement dated 13.01 .2015 of Hon'ble National Green Tribunal in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors.
- VI. Delhi Development Authority shall ensure display of proper Sign Boards at various locations on the Banks/ Yamuna flood Plains mentioning that" Person (s) found throwing / dumping pooja material etc. into River Yamuna shall be imposed penalty (Environmental Compensation) of Rs 5000/- as per the Judgment dated 13.01.2015 of Hon'ble National Green in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors. and impose penalty (Environmental Compensation) of Rs 5000/- per violation against the violators as per the said judgement.
- VII. Delhi Development Authority and MCD shall take all preventive measures including surveillance to prevent throwing Pooja materials (flowers etc.) into River Yamuna in Delhi.

Copy of Directions issued by DPCC on 10.04.2024 is at Annexure-2.

10. That Action Taken Report in respect of Directions issued by DPCC dated 10.04.2024 were received from Delhi Tourism & Transportation Development Corporation Ltd. (DTTDC) & Noida Toll Bridge Co. Ltd. only. DPCC again issued a Reminder on 14.06.2024 requesting concerned Departments to submit Action taken Report in respect of Directions of DPCC dated 10.04.2024. The Action Taken Report w.r.t. Directions dated 10.04.2024 and Reminder dated 14.06.2024 is awaited from the concerned departments (MCD, DDA, PWD/CPWD, NHAI, Northern Railway etc.).

Copy of Reminder Letter issued by DPCC dated 14.06.2024 is at **Annexure-3**.

11. That Status of Wire Mesh/ Net for prevention of dumping of waste from the bridges across river Yamuna in Delhi based on information provided by concerned departments and available with DPCC is briefed in following table:

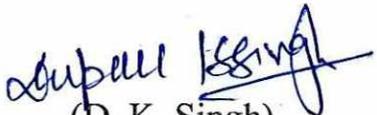
S. No.	Name of Bridge	Bridge owning/ maintaining agency	Wire mesh/ Net Provided	Remarks
			Yes/No	
1	Wazirabad Barrage Road Bridge	PWD	Yes	-
2	ISBT Road Bridge (Near Kashmeri Gate)	PWD	Yes	-
3	Old Iron Railway Bridge	Northern Railway Bridge Dept.	Yes	-
4	Geeta Colony Road Bridge	PWD	Yes	PWD has informed that Mesh (Jali) at the Geeta Colony Bridge was repaired. However, the same are frequently removed/ broken by unauthorized persons/ miscreants at different location at both sides which are fixed and repaired from time to time.

5	Signature Road Bridge	DTTDC/ PWD	No	As informed by DTTDC Wire Mesh/ Net shall be provided by PWD. Bridge is to be handed over by DTTDC to PWD.
6	ITO Road Bridge	PWD	Yes	PWD has informed that Mesh(Jalli) at the ITO Road Bridge was repaired. However, the same are frequently removed/ broken by unauthorized persons/ miscreants at different location at both sides which are fixed and repaired from time to time.
7	Railway Bridge Downstream of ITO	Northern Railway	No	Timeline for providing Wire Mesh/ Net is March,2024.
8	Nizammudin Road Bridge	PWD	-	Information awaited.
9	DND Flyway Road Bridge	DND	No	Under Estimate / Proposal Stage. As informed by Noida Toll Bridge Co. Ltd., work is pending due to financial problem. Bins for storing pooja materials & garbage are kept at 06 locations at bridge. Two guards are deployed 24X7 whole year.

As per the information provided by DDA, Total 3916 number of Challans were issued for dumping of malba & illegal Parking on Yamuna River Flood Plain as on 31.05.2024 and total compensation amount of Rs. 7.882 Crores was imposed, out of which, Rs. 1.06575 Crore was recovered.

Copy of E-mail dated 14.03.2024 giving details of Challan issued by DDA from 2018 to 2024 is at Annexure-4.

12. That the above Response / Status Report may please be taken on records for consideration please.

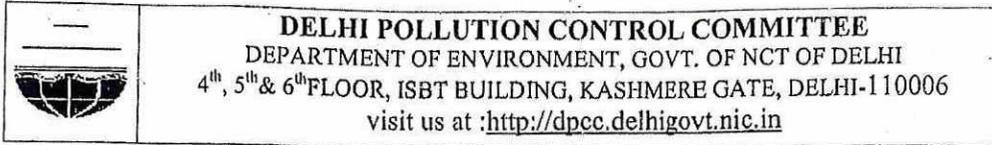

(D. K. Singh)

Addl. Director (Engg.) & I/c, WMC-II,
Delhi Pollution Control Committee

Delhi

Dated :26.06.2024

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F.No. DPCC/RDPC/IM/2022/3591-3600

Dated: 29.08.2022

Subject: Directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date for the effective implementation of guidelines for immersion of idols on the festive occasion of Ganeshotsav-2022 and Durga Pooja etc. in accordance with the revised guidelines of CPCB issued in May 2020.

Whereas, on festive occasions such as Ganeshotsav, Durga Pooja, etc., it has been a tradition to immerse idols in water bodies like rivers, lakes, ponds, wells etc. Consequent pollution of such water bodies has been a matter of concern. In addition to silting, toxic chemicals used in making idols tend to leach out and pose serious problems of water pollution. Studies carried out to assess deterioration in water quality due to idol immersion reveal deterioration of water quality in respect to conductivity, bio-chemical oxygen demand and heavy metal concentration.

And whereas, the chemical paints, colours and dyes applied on such POP idols contain hazardous chemicals/ elements like Mercury, Zinc Oxide, Chromium, Lead, Cadmium etc. which cause harmful effects on aquatic life, which when consumed by humans may cause cancer and other diseases including respiratory ailments, skin infections etc.

And whereas, Hon'ble National Green Tribunal (NGT) had pronounced various directions with respect to any type of immersion in River Yamuna vide orders dated 13.01.2015 and 16.09.2015. The orders prohibit throwing pooja material or any other material like food-grain, oil, etc. into river Yamuna except on the designated site.

And, whereas, in view of directives issued by National Mission for Clean Ganga (NMCG) on 16.09.2019 and 15.09.2021 prohibiting idol immersion in Ganga and its tributaries, violators are required to pay Rs. 50,000/- as Environment Compensation to be levied.

And, whereas violation of directions issued by National Mission for Clean Ganga (NMCG) under Section 5 of the Environment (Protection) Act, 1986 shall attract punishable action under Section 15 of the said Act which include imprisonment and/ or with fine which may extend up to 1 lakh or with both.

Now, therefore, by virtue of the powers conferred under Section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 read along with the Hon'ble Green Tribunal Orders as mentioned above, Delhi Pollution Control Committee hereby issues the following directions:

A. Directions for Idol Makers/ Sellers of Idols / Persons making Idols in-situ:

1. Use of natural clay and biodegradable materials for manufacture of idols.
2. Use of natural dyes/ colours and biodegradable materials for decoration of idols.
3. POP based idols should not be allowed for immersion in water bodies.

B. Directions for General Public/ Resident Welfare Associations/Pooja Samities, etc:

1. POP based Idols shall not be immersed during the forthcoming Ganeshotsav, Durga Pooja, etc. in any Water Body/ Ponds/ Ghats, etc. except in designated places identified by local bodies/authorities.
2. Safety measures to be taken at the banks of river Yamuna during immersion of idols as detailed in the guidelines.
3. As far as possible, encourage immersion of idols in a bucket of water in case of individual house or residence/ within the premises/ parks of residence welfare apartments in temporary/ artificial ponds. After immersion, decanted water can be used for gardening purpose.
4. Worship materials like flowers, decorating material (made of paper) etc. be removed before immersion of idols and may be collected separately for disposal in an environmentally safe manner.
5. Composting of biodegradable material may be carried out as far as possible.

C. Directions for Local Bodies/ Authorities:

1. Urban Local Bodies (ULBs) shall create temporary immersion / artificial ponds in close proximity of a locality/ residential areas for immersion of idols to abide by the guidelines issued by CPCB vide letter dated 17.02.2022.
2. All the Municipal bodies, Delhi Police shall check the entry of vehicles / Goods carriers entering into Delhi carrying prohibited idols as its cargo.
3. All the Municipal bodies shall also issue relevant directions to all Zonal Offices to take action against illegal idol making being done without license/ registration with ULBs.
4. The Delhi Police shall issue relevant directions to the Police Officers at the Police Check Post / Police Station, to take appropriate action against the offenders violating these directions.
5. Bio-degradable materials to be collected separately for recycling or composting.
6. Non-biodegradable materials to be collected separately for disposal in sanitary landfills.
7. District Magistrate shall enforce the NMCG directive regarding idol immersion. No idol immersion shall be allowed in river Yamuna and any other water bodies, except in designated places identified by local bodies/authorities. Violators shall be liable to pay Rs. 50,000/- as Environmental Compensation which shall be deposited to DPCC.
8. To create awareness among the public through daily newspapers/ electronic media/ sky advertisement balloons regarding use of eco-friendly idols during festivals in association with the festival Samitis or NGOs
9. Awareness campaigns regarding making of eco-friendly idols should be organized at community places, schools/ colleges in association with festivals Samitis or NGOs.

All the concerned agencies are also directed to submit weekly Action Taken Reports during the months of September and October, 2022 to Delhi Pollution Control Committee through email at dpcc.rdpcc@gmail.com and msdpcc@nic.in.

It may be noted that the violation of directions issued under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 or the Rules made there under shall be punishable under section 41 of the said Act which include imprisonment upto six years with fine.

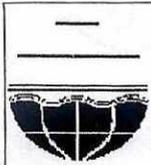

(Dr. K.S Jayachandran)
Member Secretary

To,

1. The Commissioner of Police, Delhi Police, Police Headquarters, Jai Singh Marg, Connaught Place, New Delhi-110001.
2. The Commissioner, Municipal Corporation of Delhi, Civic Centre, Minto Road, New Delhi-110002.
3. The Chairman, New Delhi Municipal Council, Palika Kendra Parliament Street, New Delhi, Delhi 110001
4. The Chief Executive Officer, Office of Cantonment Board, Sadar Bazar, Delhi Cantt, Delhi-110010.
5. All District Magistrates, Revenue Department, Government of NCT of Delhi.

Copy for information to:

1. Staff Officer to Chief Secretary, GNCTD, Delhi Secretariat, New Delhi 110002.
2. The Divisional Commissioner, 5 Sham Nath Marg, Delhi-110054
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
4. Director (Env.)- Dept of Env, GNCTD, Delhi Secretariat, New Delhi 110002.
5. In-charge (IT), DPCC, 5th floor ISBT Building, Kashmere Gate Delhi 110006- for uploading on DPCC's website.



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
 visit us at : <http://dpcc.delhigovt.nic.in>

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F.No. DPCC/WMC-II/OA 793 of 223/2024/422-434

Dated : 10/04/2024

Subject: Directions under Section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date.

Whereas, Central Pollution Control Board (CPCB) is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention and Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide notification Dated 15.03.1991.

And whereas, throwing of pooja material, food grains, oil, construction debris etc has been identified as one of the contributors to the deteriorating water quality of river Yamuna.

And whereas, Hon'ble National Green Tribunal has taken up the matter of throwing of flowers and garlands offered in puja in polythene bags in the ghats of river Yamuna and Ganga on 15.01.2024 in OA No. 793/2023 based on the news titled "Ganga Yamuna par bhari pad rahe aastha ke phool polythene mei bharkar poolo se daal rahe 25 kg polythene roj" appearing in Hindustan and directed concerned authorities including DPCC to submit its response regarding action taken in this matter and next date of hearing is 03.07.2024.

And whereas, Hon'ble National Green Tribunal vide judgment dated 13.01.2015 in Original Application No. 6 of 2012 in the matter of Manoj Mishra Vs. Union of India and Ors. has given various directions including following in respect of throwing of pooja material into river Yamuna :

" Para 94 (vi).....

(d) We hereby prohibit any person from throwing pooja material or any other material like, food-grain, oil, etc into River Yamuna, except on the designated site. Any person who is found disobeying this direction shall be liable to pay compensation of Rs. 5,000/- on the 'Polluter Pays' Principle. At the same time, we direct the concerned authorities, particularly, the Irrigation Department and concerned Corporations or authorities to build special Ghats on the banks of River Yamuna, where people could offer or immerse such materials, which shall then be duly collected by the concerned authorities for immediate and proper disposal in a scientific manner. It shall be ensured that no such material is permitted to join the main stream of the river at any point. In this regard they may take such steps, as may be technically advised, including, providing of screens and barricades....."

And whereas, in view of the said judgment dated 13.01.2015, there is prohibition on throwing of pooja material or any other material like, food-grain, oil, etc into River Yamuna and concerned authorities in Delhi viz. Delhi Development Authority (DDA), Municipal Corporation of Delhi (MCD), Irrigation and Flood Control Department (I&FCD) and Bridge Maintaining Agencies [Public Works Department (PWD)/CPWD, NHAI, Northern Railway] etc. are responsible for taking necessary action against the violators for prevention of throwing of pooja material or any other material like, food-grain, oil, etc into River Yamuna in Delhi.

And whereas, DPCC has issued Directions under section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974, as amended to date, on 29.08.2022 for the effective implementation of guidelines for immersion of idols on the festive occasions of Ganeshotsav and Durga Pooja etc. in accordance with the revised guidelines of CPCB of May, 2020. Said directions issued by DPCC on 29.08.2022 includes following :

- A. Directions for Idol Makers / Sellers of Idols / Persons making Idols in-situ
- B. Directions for General Public/Resident Welfare Associations/Pooja Samiti,etc.
- C. Directions for Local Bodies / Authorities

Vide said directions, District Magistrates have been directed to enforce the NMCG directive regarding idol immersion. No idol immersion shall be allowed in river Yamuna and any other water bodies, except in designated places identified by local bodies / authorities. Violators shall be liable to pay Rs. 50,000/- as Environmental Compensation which shall be deposited to DPCC.

And whereas, vide order dated 09.01.2023 in OA. No. 21/2023 in the matter of "Ashwani Yadav Vs. Govt. of NCT of Delhi", Hon'ble National Green Tribunal has constituted a High Level Committee (HLC) of concerned authorities in Delhi with Chief Secretary, Delhi, as Convener; and Secretaries / HODs of various Ministries / Departments of Govt. of India / Delhi as members. The Committee is to deal with all issues as set out in order dated 27.01.2021 of Hon'ble Tribunal in OA No. 06/2012 in the matter of Manoj Mishra Vs. Union of India & Ors and other ancillary matters. Now the said matter is being dealt by the Hon'ble Green Tribunal in OA No. 06 / 2012 in the matter of "Nizamuddin West Association Vs. Union of India & Ors."

And whereas, High Level Committee has prepared Department wise detailed Action Plan for Rejuvenation of River Yamuna including Nodal Officer for each project and submitted to Hon'ble Tribunal on 31.01.2023. An order dated 27.01.2023 has also been issued by Chief Secretary, Delhi. The progress of various projects and action points mentioned in the said Action Plan are reviewed by the HLC in its meetings.

And whereas, following decisions were taken in the 5th meeting of the HLC held on 09.06.2023 regarding "Prevention of Dumping of Waste from the Bridges across River Yamuna" :

(i) All the Bridge Maintaining Agencies which are maintaining their Bridges across river Yamuna in Delhi –

- a. To ensure providing Wire Mesh/ Wire Net to prevent throwing of Pooja Material etc into river Yamuna and if the Wire Mesh/ Wire Net is broken/ damaged then replace / repair the same by June, 2023.
- b. To keep Receptacles in form of Bins for storing Pooja Materials etc at the Bridges at suitable distances (at least at the Entry, Middle & Exit). Bridges shall be kept clean and it shall be ensured that there is no deposition of waste on the places other than the designated Bins.
- c. MCD will ensure proper collection & disposal of Pooja Materials and other waste collected from such Receptacles / Bins regularly on daily basis.
- d. Put signage (Sign Boards) on the Bridges across river Yamuna mentioning that" Person (s) found throwing / dumping pooja material etc. into River Yamuna shall be imposed penalty (Environmental Compensation) of Rs 5000/- as per the Judgment dated 13.01.2015 of Hon'ble National Green in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors.

(ii) DTTDC/PWD will ensure removal of Debris beneath the Signature Bridge over Yamuna within 15 days, as well as the provisioning of wire mesh/ net in the bridge.

(iii) All the concerned Departments /Agencies [Bridge Maintaining Agencies (PWD/CPWD, NHAI, Northern Railway, etc), Revenue Department, DDA, MCD etc.] shall take necessary action for imposition of penalty (Environmental Compensation) of Rs 5000/- per violation against the violators as per the Judgement dated 13.01 .2015 of Hon'ble National Green Tribunal in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors. 14

(iv). NHAI and PWD to ensure compliances on these issue of bridges i.e. Nizamuddin road Bridge and DND Flyway Road Bridge, as per their maintenance responsibilities.

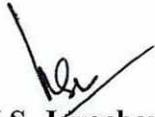
And whereas, HLC again discussed above mentioned issues in its next meetings held on 10.08.2023 and 10.10.2023, directing the Bridge Maintaining Agencies to comply with decisions taken in the meeting held on 09.06.2023 and submit their Action Taken Report to the HLC. PWD was also directed to pursue the matter with NHAI & DND Flyway Road maintaining agency for taking necessary action.

Now therefore, in view of the above and in exercise of the powers conferred under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and keeping in view to curb pollution in River Yamuna in Delhi, Delhi Pollution Control Committee hereby issues following directions:

1. All the Bridge Maintaining Agencies shall ensure providing Wire Mesh/ Wire Net on their Bridges to prevent throwing of Pooja Material etc into river Yamuna and if the Wire Mesh/ Wire Net is broken/ damaged then replace / repair the same urgently.
2. Municipal Corporation of Delhi to keep receptacles in form of Bins for storing Pooja Materials etc at the Bridges at suitable distances (at least at the Entry, Middle & Exit). Bridges shall be kept clean and it shall be ensured that there is no deposition of waste on the places other than the designated Bins. MCD to also ensure proper collection & disposal of Pooja Materials and other waste collected from such Receptacles / Bins regularly on daily basis.
3. Delhi Development Authority to keep receptacles in form of Bins for storing Pooja Materials etc. at the Banks/ Yamuna Flood Plains at suitable locations and ensure its disposal through MCD on daily basis.
4. All the Bridge Maintaining Agencies shall put signage (Sign Boards) on the Bridges across river Yamuna mentioning that" Person (s) found throwing / dumping pooja material etc. into River Yamuna shall be imposed penalty (Environmental Compensation) of Rs 5000/- as per the Judgment dated 13.01.2015 of Hon'ble National Green in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors.
5. All the concerned Departments /Agencies [Bridge Maintaining Agencies (PWD/CPWD, NHAI, Northern Railway, etc), Revenue Department, DDA, MCD etc.] shall take necessary action for imposition of penalty (Environmental Compensation) of Rs 5000/- per violation against the violators as per the Judgement dated 13.01 .2015 of Hon'ble National Green Tribunal in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors.
6. Delhi Development Authority shall ensure display of proper Sign Boards at various locations on the Banks/ Yamuna flood Plains mentioning that" Person (s) found throwing / dumping pooja material etc. into River Yamuna shall be imposed penalty (Environmental Compensation) of Rs 5000/- as per the Judgment dated 13.01.2015 of Hon'ble National Green in OA No. 06 / 2012 in the matter of Manoj Mishra Vs Union of India & Ors. and impose penalty (Environmental Compensation) of Rs 5000/- per violation against the violators as per the said judgement.
7. Delhi Development Authority and MCD shall take all preventive measures including surveillance to prevent throwing Pooja materials (flowers etc.) into River Yamuna in Delhi.

All the above mentioned concerned departments/ agencies are hereby directed to comply with the above mentioned directions and submit the pointwise Action Taken Report to DPCC within 07 days from the date of issue of these directions

Non compliance with respect to above mentioned directions attracts penal action u/s 41 of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date.


(Dr. K.S. Jayachandran)
Member Secretary, DPCC

To,

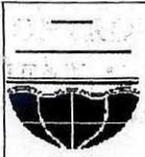
1. Chairman, National Highways Authority Of India, G 5&6, Sector-10, Dwarka, New Delhi-75.
2. Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, Delhi-23.
3. Director General, Central Public Works Department, A-Wing, Room No. 101, Nirman Bhawan, Delhi-11.
4. Pr. Secretary, Public Works Department, Govt. of NCT of Delhi, MSO Building (PWD Headquarters), I.P. Estate, Delhi-02.
5. Pr. Secretary, Irrigation & Flood Control Deptt. Govt. of NCT of Delhi, L. M. Bundh, Shastri Nagar, Delhi -31.
6. Commissioner, Municipal Corporation of Delhi, 9th Floor, Dr. S.P.M Civic Center, JLN Marg, Delhi-02.
7. Managing Director, Delhi Tourism & Transportation Development Corporation, 18-A, D.D.A.SCO Complex, Defence Colony, New Delhi-24.
8. General Manager, Northern Railway, Headquarters Office, Kasturba Gandhi Marg, New Delhi-01.
9. Executive Director, Noida Toll Bridge Company Limited Toll Plaza, Mayur Vihar Link Road, New Delhi - 110091

Copy to,

1. Additional Chief Secretary, Urban Development Department, Govt. of NCT of Delhi, 9th Level, De Secretariat Delhi -02.
2. Addl. Chief Secretary (Revenue) cum Divisional Commissioner, 5 Sham Nath Marg, Delhi-54.
3. Staff Officer to Chief Secretary, Govt. of NCT of Delhi, 5th Level, Delhi Secretariat, I.P. Estate, Delhi - 02 - For kind information to the Chief Secretary, Govt. of NCT of Delhi.
4. PS to Chairman, DPCC.


(Dr. K.S. Jayachandran)
Member Secretary, DPCC

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DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
 visit us at : <http://dpcc.delhigovt.nic.in>

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F.No. DPCC/WMC-II/OA 793 of 223/2024/852-868

Dated: 14/06/2024

REMINDER

To,

1. **Chairman**, National Highways Authority Of India, G 5&6, Sector-10, Dwarka, New Delhi-75.
2. **Vice Chairman**, Delhi Development Authority, Vikas Sadan, INA, Delhi-23.
3. **Director General**, Central Public Works Department, A-Wing, Room No. 101, Nirman Bhawan, Delhi-11.
4. **Pr. Secretary, Public Works Department**, GNCTD, MSO Building (PWD Headquarters), I.P. Estate, Delhi-02.
5. **Pr. Secretary, Irrigation & Flood Control Deptt.** GNCTD, L. M. Bundh, Shastri Nagar, Delhi -31.
6. **Commissioner**, Municipal Corporation of Delhi, 9th Floor, Dr. S.P.M Civic Center, JLN Marg, Delhi-02.
7. **General Manager**, Northern Railway, Headquarters Office, Kasturba Gandhi Marg, New Delhi-01.
8. **Executive Director**, Noida Toll Bridge Company Limited Toll Plaza, Mayur Vihar Link Road, New Delhi-110091.

Subject: Directions under Section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974, as amended to date.

Sir/Madam,

This has reference to Directions u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 issued by DPCC on 10.04.2024 (copy enclosed) for prevention of dumping of waste including pooja materials, flowers etc. particularly from the bridges across River Yamuna and Ghats on the flood plain of Yamuna and also to comply with various directions issued by Hon'ble NGT including in O.A. No.793/2023. News Item titled "GangaYamuna par bhari pad rahe aastha ke phool polythene mei bharkar poolo se daal rahe 25 kg polythehe roj".

In this regard it is to inform that Action Taken Report in this matter has not been received to the office so far. The Next date in the above NGT matter is on 03.07.2024 and DPCC is to file fresh proper response. (copy of order dated 18.03.2024 is enclosed).

In view of the above, you are once again requested to kindly submit Action Taken Report to this office by 5.00 PM on 18.06.2024 on the following email ID:
wmc2dpcc2023@gmail.com

Yours Sincerely,

(D.K. Singh)

Addl. Director & In-Charge, (WMC-II)

Copy to,

1. **Additional Chief Secretary**, Urban Development Department, GNCTD, 9th Level, Delhi Secretariat Delhi -02.
2. **Addl. Chief Secretary (Revenue) cum Divisional Commissioner**, 5 Sham Nath Marg, Delhi-54.
3. **Staff Officer to Chief Secretary**, Govt. of NCT of Delhi, 5th Level, Delhi Secretariat, I.P. Estate, Delhi - 02 - For kind information to the Chief Secretary, GNCTD.
4. PS to Chairman, DPCC.

(D.K. Singh)

Addl. Director & In-Charge, (WMC-II)

Monthly progress report as on 31st May 2024 in reference to the order of Hon'ble NGT in OA No. 673/2018 (Reg. Rejuvenation of River Yamuna).

1 message

SEHCC3 <sehcc3@dda.org.in>

Thu, Jun 6, 2024 at 2:08 PM

To: dpccwmc2delhi <dpcc.wmc2.delhi@gmail.com>, wmc2dpcc2023 <wmc2dpcc2023@gmail.com>

Cc: cehort <cehort@dda.org.in>, kalpanaskhurana2026 <kalpana.skhurana2026@dda.gov.in>

Kindly find the attached report herewith on the above-cited subject for your perusal and information.

With regards,

Suptdg. Engineer,
HCC-3/DDA

 **Monthly_Progress_Report_as_on_31st_May_2024_0001.pdf**
3530K

Through e-mail

**DELHI DEVELOPMENT AUTHORITY
OFFICE OF THE SUPTDG. ENGINEER, HCC-3
17TH FLOOR, VIKAS MINAR, I.P. ESTATE,
NEW DELHI -110002**

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To

Sh. D.K. Singh,
Addl. Director, DPCC,
Deptt. of Environment, Govt. of NCT of Delhi,
5th floor, ISBT Building, Kashmere Gate,
Delhi -110006.

Sub:- Monthly progress report as on 31st May 2024 in reference to the order of Hon'ble NGT in OA No. 673/2018(Reg. Rejuvenation of River Yamuna).

Sir,

Kindly find enclosed herewith the monthly progress report as on 31st May 2024 in respect of projects taken up/to be taken up by DDA for development of Yamuna River Front for your kind perusal please.

Yours faithfully,



(Er. Rajnish Kumar)
SE/HCC-3/DDA

Encl: As above.

Copy to :

1. CE/Hort./DDA for kind information please (through email).
2. Smt. Kalpana Khurana, Addl. Comm.(LS), DDA for kind information please (through email).



SE/HCC-3/DDA

DETAILS OF CHALLANS FROM THE YEAR 2018-24

Sl. No.	Year	Offence	No. of challans	Compensation amount	Recovery amount
1.	2018	Dumping of malba	1	Rs.50,000/-	Nil
2.	2019	Dumping of malba, unauthorized parking and garbage dumping in Yamuna River flood plain.	186	Rs. 90,40,000/-	Rs.25,47,500/-
3.	2020	Dumping of malba and unauthorized parking in Yamuna River flood plain.	54	Rs.21,30,000/-	Rs.6,45,000/-
4.	2021	Dumping of malba and illegal parking in Yamuna River Flood Plain	776	Rs.1,22,95,000/-	Rs.32,30,000/-
5.	2022	Dumping of malba and illegal parking in Yamuna River Flood Plain	1167	Rs.2,75,25,000/-	Rs.28,00,000/-
6.	2023	Dumping of malba and illegal parking in Yamuna River Flood Plain	1250	Rs.1,29,50,000/-	Rs.9,55,000/-
7.	2024	Dumping of malba and illegal parking in Yamuna River Flood Plain	482	Rs.1,48,30,000/-	Rs.4,80,000/-
TOTAL =			3916	Rs. 7,88,20,000/-	Rs.1,06,57,500/-